

**Reservation of Posts for S.C./S.T. in
Collectorates of Central Excise and
Customs**

3326. SHRI MOHAN LAL PIPIL:
Will the Minister of FINANCE be
pleased to refer to the reply given to
Unstarred Question No. 6298 on the
5th August, 1977 regarding reservation
of Class I and II posts for persons be-
longing to S.C./S.T. in Collectorates of
Central Excise and Customs and state:

(a) the total number of posts filled
up in Group 'A' from Group 'B' and
in Group 'B' from Group 'C' separately
in the various Collectorates/Customs
Houses during the period from 1st
July, 1976, to 30th June, 1977 and the
total number of Scheduled Caste and
Scheduled Tribe employees appointed
against these posts;

(b) the number of posts reserved
for Scheduled Caste and Scheduled
Tribes in these grades which were
carried forward; and

(c) whether any special steps are
being taken by the Government to
fill up these posts from amongst the
Scheduled Castes and Scheduled
Tribes candidates?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGARWAL): (a) (i) Promo-
tions from Group 'B' to Group 'A' are
not made separately for each Collector-
ate/Custom House but on an All-
India basis. A Departmental Promo-
tion Committee for preparing a panel
of Group 'B' Officers for regular pro-
motion to Group 'A' posts in the
Indian Customs and Central Excise
Service, Group 'A' took place in April/
May, 1976 and orders of promotion
were issued on the 10th June, 1976.
Most of the approved officers assumed
charge of Group 'A' posts only after
1st July, 1976. A statement giving the
required information in respect of
these promotions is at statement I.
[Laid on the Table of the House.
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77].

(ii) Apart from the regular promo-
tions made in June, 1976, two batches
of ad hoc promotions of 100 officers
each were made in June, 1976 and
March, 1977. These ad hoc promotions
included 5 Scheduled Caste Officers.

(iii) A statement showing the num-
ber of Group 'C' officers promoted to
Group 'B' posts in the various Cen-
tral Excise Collectorates and Custom
Houses from the 1st July, 1976 to the
30th June, 1977 is at Statement II.
[Laid on the Table of the House.
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77].

(b) According to the instructions
issued by the Department of Person-
nel, there is no provision to carry for-
ward the vacancies in Group 'A' and
Group 'B' posts filled by promotion of
Group 'B' and Group 'C' officers res-
pectively.

(c) The zone of consideration for
promotion of Group 'B' Officers to the
lowest rung of Group 'A' Service and
of Group 'C' Officers to Group 'B'
posts in the Customs and Central Ex-
cise Departments is normally three
times the number of vacancies to be
filled. However, in accordance with
the general instructions of the De-
partment of Personnel and Adminis-
trative Reforms and with a view to
giving adequate representation to
Scheduled Castes and Scheduled
Tribes employees, the zone of consi-
deration is extended upto five times
the number of vacancies to be filled
in the higher grade, if the number of
Scheduled Caste and Scheduled Tribe
employees within the normal zone of
consideration and found fit for promo-
tion does not come up to the prescrib-
ed quotas (15 per cent for Scheduled
Castes and 7-1/2 per cent for Schedul-
ed Tribes). Further, Scheduled Castes
and Scheduled Tribes employees found
fit for promotion and coming within
the prescribed quotas are included in

the panel irrespective of the number of "outstanding" or "very good" officers in the general category.

**मैसर्स नालीकूल प्राइवेट लिमिटेड, हुबली,
कलकत्ता द्वारा आयकर की अदायगी**

3327. श्री हुकम चन्व कछवाय :
क्या वित्त मंत्री यह बताने की कृपा करेंगे
कि ।

(क) क्या सरकार को मैसर्स नालीकूल प्राइवेट लिमिटेड, हुबली, मुख्यालय-2, इंडिया एक्सचेंज प्लेस, कलकत्ता, के विरुद्ध अनियमितताओं के बारे में कुछ शिकायतें प्राप्त हुई हैं ;

(ख) यदि हां, तो किस प्रकार की शिकायतें मिली हैं और उन पर सरकार द्वारा क्या कार्यवाही की गई है ;

(ग) क्या यह सच है कि इस कम्पनी के मालिकों ने हाल ही में कम्पनी के बहुत से दस्तावेज अथवा लेखा-पुस्तकें जला दी थी ;

(घ) यदि हां, तो इसके मुख्य कारण क्या हैं ; और

(ङ) इस कम्पनी के चालू होने से अब तक, इसके शेयरधारियों तथा मालिकों ने वर्ष-वार कितनी राशि का आय-कर अदा किया और इस खाते में उनके द्वारा अभी तक कितनी राशि देय है तथा उसे वसूल करने के लिए सरकार क्या कार्यवाही कर रही है ?

**वित्त मंत्रालय में राज्य मंत्री (श्री
जुलफिकार उल्ला) : (क) जी, हां ।**

(ख) शिकायतों में, अन्य बातों के साथ-साथ विभिन्न तरीकों से आय-कर की चोरी किये जाने का आरोप लगाया गया है ।

आय-कर प्राधिकारियों द्वारा नवम्बर, 1977 में, मैसर्स नालीकूल (प्रा०) लि० के कारखाने तथा मुख्य कार्यालय का, प्रबन्ध निदेशक, श्री के० भुटेरिया, भूतपूर्व सचिव श्री ए० सी भुटेरिया के कार्यालय तथा निवास स्थानों के परिसरों की और निदेशक श्री एस० बी० सिंह डूगर, के निवास स्थान की भी तलाशी लेने तथा अभिग्रहण की कार्यवाही की गई है ।

इस कार्यवाही के परिणामतः 1.8 लाख रुपये की नकदी के अतिरिक्त बहुत बड़ी संख्या में लेखा पुस्तकें, दस्तावेज भी पकड़े गये हैं । छः लाकर भी सील कर दिए गए हैं ।

(ग) तथा (घ). मैसर्स नालीकूल (प्रा०) लिमिटेड के कारखाना-परिसरों की तलाशी के दौरान, कम्पनी के रोकड़िया ने कहा कि मुख्य कार्यालय के अनुदेशों के अधीन कुछ लेखा-पुस्तकें जला दी गई थीं । किन्तु, श्री ए० सी० भुटेरिया ने इस प्रकार के अनुदेश जारी किये जाने से इन्कार किया । मामले की जांच-पड़ताल की जा रही है ।

(ङ) एक विवरण-पत्र संलग्न है, जिसमें इस समय उपलब्ध सूचना दी गई है ।